



F.No.C-11016/32/2020-Ad.V/1903  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  
(Office of Chief Vigilance Office)

2nd Floor, C-Wing, Hudco Vishala Building,  
Bhikaji Cama Place, New Delhi,  
Date- 9<sup>th</sup> March, 2022

To,

All the Chief Commissioners/ Director Generals,  
Commissioner of Narcotics  
(With a request to inform field formation under their charge)

**Subject: Instructions for effective and timely handling of court cases on disciplinary matters in Central Administrative Tribunals/High Courts/Supreme Courts to protect the interest of the Government.**

Sir/Madam,

I am directed to refer to the instructions of even no. dated 08.09.2021 on the above cited subject and to supplement the same with the following additions/clarifications:

**1. Disciplinary cases of Composite Nature i.e involving Group A and Non-Group A officers.**

An adverse order from any legal forum pertaining to non Group A officer(s) which may have direct bearing on case of Group A officer(s) is to be accepted only with the approval of the Board. All such orders are required to be referred to the Board invariably as per procedure outlined in instructions dated 08.09.2021.

**2. Legal Opinion of the Legal Counsel**

Further, it has been observed that decisions/orders/judgements emanating from various legal forum pertaining to Group A officers are still not forwarded to Board along with legal opinion of the concerned Government Counsel and recommendations and comments of the authorized field formations/CCAs. It is once again reiterated that all order/ interim orders of various legal fora are to be forwarded to the Board along with legal opinion of the concerned Govt Counsel and recommendations and comments of the authorized field formations/CCAs as early as possible preferably within 7 days of issuance of order/ judgment.

### 3. Misjoinder of Parties

In all legal cases pertaining to serving non Group A officers, where officers from Board and Ministry are unnecessarily impleaded as Respondents, miscellaneous application for deletion of name of such officers/parties may also be filed invariably as they are not directly involved in decision making in such cases.

4. Difficulty, if any, in the implementation of these instructions may be brought to the notice of Board for necessary corrective action.



Dharmvir Sharma

Deputy Secretary to Government of India  
Office of CVO, CBIC

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